

Central Administrative Tribunal
Principal Bench

R.A.No.274/2003
M.A.No.1954/2003 in
O.A.No.1207/2001

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K.Agrawal, Member (A)

New Delhi, this the 17th day of October 2003

Mool Chandra ... Applicant

Vs.

Union of India & Another ... Respondents

O R D E R (By Circulation)

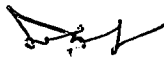
By Shri Shanker Raju, M(J):

The present RA is directed against the order passed on 26.4.2002 in OA 1207/2001.

2. The present RA has been filed on 26.4.2002 along with an MA for condonation of delay.

3. Having regard to the reasons mentioned in MA, we do not find any justification to condone the delay.

4. In the result, finding no good ground to condone the delay, MA is dismissed. Accordingly, RA is also dismissed as barred by limitation. No costs.



(S.K.Agrawal)
Member(A)

S. Raju
17-10-03
(Shanker Raju)
Member(J)